

S.R. is being done without connecting file

Filing no. 8181/2020 (Cr. M.P.)

Pankaj Kumar

Versus

The State of Jharkhand & Others.

Advocate for Petitioner

Mr. Shamma Parveen

- |    |   |                                    |   |
|----|---|------------------------------------|---|
| 1. |   | S.J. / D.B.                        | S.J.  |
| 2. | Limitation expired on   | In time                            | √   |
| 3. |   | Court Fee                          | NR  |
| 4. | Trial Court Judgement Rs.   | Authentication fee due on the copy | X   |
|    | Appellate Court Judgement Rs.   |                                    | X   |
| 5. | (a) Copy of trial court judgement   | (a) Copy of trial court judgement  | X   |
|    | (b) Copy of appellate court judgement   |                                    | X   |
|    | (c) Second Copy of Petition   |                                    | X   |
|    | (d) Receipt showing service on A.G.   |                                    | √   |
|    | (e) Vak properly stamped }<br>Executed and accepted }   |                                    | √   |
| 6. | (b) Provision of law  | (a) Cause title                    | √   |
| 7. | Petitioner(s)   | Intimation regarding surrender of  | X   |
| 8. | lars as required by Rule 140 (I)<br>Chapter XV Part (A) page no. 37 of the<br>J.H.C. Rules 2001 | Particu                            | With<br>BA 2659/2019<br>Hon'ble Mr. Justice Anil Kumar<br>Choudhary |
| 9. |   | Other defects                      |   |

Stated